

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20/9/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/58/2017
NAME OF THE PETITIONER(S) : H.S. RAMESH KUMAR SURANA & 1
NAME OF THE RESPONDENT(S) : ANUSH SHARES & SECURITIES PVT LTD
SECTION : 241/242

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
1	Aashish Jain Dunia For Surana & Surana	Counsel for Respondents	Aashish
2	Prachin BNT	Counsel for Petitioner	Prachin

ORDER

Counsel for both the parties are present. Counsel for the Respondent submitted that the AGM is to be conducted as per the timeline, but no notice has been given by the other side for conducting the same. Counsel for the Respondent is having apprehensions that without being given proper notice, the AGM may be conducted. Counsel for the Petitioner is directed to provide proper notice, in case, the AGM is going to be conducted. Further, both the parties have prayed for time to make submissions in this regard. At request of both the parties, time is enlarged for hearing submissions. **Put up on 03.10.2018.**

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(S VIJAYARAGHAVAN)
Member (Technical)

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(CH. MOHD SHARIEF TARIQ)
Member (Judicial)